

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.A.1499/96.

Dt.of Decision : 7-9-98.

R.Nageswar Rao

..Applicant.

Vs

1. The General Manager,
Hyderabad Telecom District,
Suryalok Complex, Hyderabad-1.

2. The Union of India, rep. by the
Secretary, Telecom Department,
Sanchar Bhavan, New Delhi-1.

3. Sri K.Sayanna

..Respondents.

Counsel for the applicant : Mr.TVVS.Murthy

Counsel for the respondents : Mr.V.Bhimanna, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)



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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr.T.V.V.S.Murthy, learned counsel for the applicant and Mr.V.Bhimanna, learned counsel for the respondents.

2. This OA is filed praying for a direction to ~~quash the letter~~ No.SP/105/IV/Misc/1 dt. 18-12-96 (Annexure-A-13 at Page No.28)

whereby it has been indicated that the applicant is liable to be ~~terminated~~ ^{removed} to substantive post of Phone Mechanic without notice and Memo No.SP-105/IV/W1/17 dated 20-12-96 (Annexure-14 at page-29) appointing one Mr.K.Sayanna and for a consequential direction to R-1 to continue the applicant as Welfare Inspector without any reversion pending disposal of this OA.

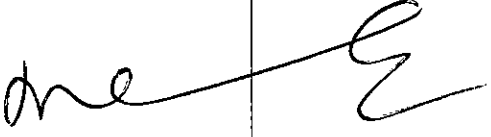
3. It is now stated by the learned counsel for the applicant ^{that the applicant} herein ~~had~~ been further promoted as Junior Accounts Officer. Hence, the OA has become infructuous.

4. In view of the above submission ^{of} the learned counsel for the applicant the OA is dismissed as infructuous. No costs.


(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)

7.9.98

Dated : The 7th Sept. 1998.
(Dictated in the Open Court)


(R. RANGARAJAN)
MEMBER (ADMN.)

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DA.1499/96

Copy to:-

1. The General Manager, Hyderabad Telecom District, Suryalek Complex, Hyderabad.
2. The Secretary, Telecom Department, Sanchar Bhavan, New Delhi.
3. One copy to Mr. TVVS.Murthy, Advocate, CAT., Hyd.
4. One copy to Mr. V.Bhimanna, Addl.CGSC., CAT., Hyd.
5. One copy to D.R.(A), CAT., Hyd.
6. One duplicate copy.

Srr

29/9/98 5

II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M(J)

DATED:

7/9/98

ORDER/JUDGMENT

M.A./R.A./C.P.NO.

in

C.A.NO.

1499/98

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
श्रेष्ठ / DESPATCH

21 SEP 1998

हैदराबाद न्यायापीठ
HYDERABAD BENCH